for the various sizes of plots; and the reasons for such increase ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI DALBIR SINGH): (a) The ground rent is revised periodically in accordance with the provision of the Lease Deed.

Size of plot	Original ground rent for 1st 20 years	Proposed ground rent for next 79 years
217 sq. yds.	68.37 P.A.	1953.O0P.A.
325 sq. yds.	102.37 P.A.	2681.25 P.A.

This increase in the ground rent is due to the fact that the revised ground rent is related to Ihe Government borrowing rate of interest on the market value of the plot, in accordance with the terms of the Lease Deed.

## Findings of the Committee to review the ground rent of plots allotted to the displaced defence personnel in Delhi

421. SHRI D. N. DWEVEDI: Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether Government have recently appointed a Committee of Officers to review the ground rent in respect of plots in Defence Colony, New Delhi, allotted to the displaced defence personnel lor their rehabilitation;

(b) if so, what were the findings of the committee;

(c) whether Government subsequently appointed another committee for conducting the aforesaid- review and if so, the reasons for not accepting the recommendations of first committee and for appointing another committee for the same purpose; and

(d) what are the findings of the second committee ?

THE DEPUTY MINISTER IN THE ! MINISTRY OF WORKS AND HOUSING (SHRI DALBIR SINGH): (a) No Sir.

to Questions

(b) to (d) Do not arise.

## Delhi School Teachers' Co-operative House Building Society

422. SHRI BANARSI DAS : Will the Minister of WORKS AND HOUSING be pleased to lay on the Table of the House a copy of the Report of the En quiry Officer appointed by the Delhi Ad ministration to look into the aifairs of the Delhi School Teachers' Co-operative House Building Society Ltd., Delhi, which was submitted to Government on the 25th November, 1947?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSINCI (SHRI DALBIR SINGH): The findings of the Enquiry Officer are being examined by the Delhi Administration.

## Fishermen of the Pong Dam area

423. SHRI E. M. SANGMA : Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state :

(a) whether it is a fact that due to construction of Pong Dam, the fishermen who had valid licences have been rendered jobless in that area;

(b) whether it is a fact that though the fishermen have valid licences, they are not being allowed to catch fish in the reservoir of Pong Dam which was earlier known as Beas river;

(c) if so, what action Government propose to take to rehabilitate the fishermen of the Pong Dam areas and who had valid licences before the construction of the Pong Dam: and

(d) what criteria is being adopted by Government for issuing licences to those persons who had licences earlier for catch ing fish in the Pong Dam reservoir and the surrounding waters ?